

[Shri B. R. Bhagat]

I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce† the Bill.

12:37 hrs.

APPROPRIATION (RAILWAYS) NO.
3 BILL*, 1962

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan) rose—

The Minister of Railways (Shri Swaran Singh): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri Swaran Singh: Sir, I introduce† the Bill.

12 38 hrs.

ADVOCATES (SECOND AMEND-
MENT) BILL

Mr. Speaker: Shri Asoke Sen.

The Minister of Law (Shri A. K. Sen): Sir, I ask for your leave to allow the hon. Deputy Minister to move the motion?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, on behalf of Shri Asoke Kumar Sen...

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir. I think you have ruled in the House earlier that when an hon. Minister is present in the House the hon. Deputy Minister should not move on behalf of him.

Shri A. K. Sen: That is why I took your leave, Sir.

Shri Hari Vishnu Kamath: But why should he ask for your leave?

Mr. Speaker: That is exactly what he has said. If he wants to give an opportunity to a young man, why should we have any objection?

Shri Bibudhendra Mishra: Sir, I beg to move:

"That the Bill further to amend the Advocates Act, 1961, be taken into consideration."

†Introduced with the recommendation of the President.

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